

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. CONT.A. 23/2024 C.P. (IB)/326(MB)2021

**IN THE MATTER OF**

Satec Envir Engineering (India) Private Limited

Vs

Renaissance Corporation Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:-

CA Ankit Pitti (VC)

For the Respondent In CA -23/2024: Adv. Mahesh Kumar (VC)

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**ORDER**

**CONT.A 23/2024:-** There is no representation on behalf of the Contemnor no. 2 i.e., Pratap Vishwanath Sawant. Learned counsel for the Contemnor No. 1 prays for time to file the reply. Allowed as prayed for. Let the reply be filed before the next date. Adjourned to **27.08.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)